

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.112/(MAH)/2014
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

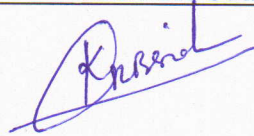

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2016

NAME OF THE PARTIES: Mr. Jagdish Khanna

V/s.

M/s. Eastern Estate & Investments Advisors P. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Kavita Baid-Chavan i/b Rajani Associates	Advocate for Respondents	
	Utkarsh Srinastava i/b. Bnarucka & Partners	Advocate for Petitioner	

Order

C.P. No. 112/397-398/CLB/MAH/2014

1. Ld. Counsels respectively representing the Petitioner and the Respondent are present.
2. It is communicated that some settlement is in progress. Ld. Counsels are directed to place on record the progress of the settlement as also the terms and conditions, if any arrived at.
3. On the request of both the sides, C.P. is now adjourned to 29th November, 2016.

Dated: 06.10.2016

sd/-

Shri M.K. Shrawat
Member (Judicial)